

[Translation]

Bargi

Bargi Dam Project

1915. SHRI DADA BABURAO PARANJPE: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to take action for commencement of the Hydroelectric Project with a generation capacity of 45 megawatts from the Bargi dam;

(b) if so, the time by which the same would be done; and

(c) if not, the reasons therefor?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) Bargi Hydroelectric Project having 2 Units of 45 MW each was commissioned during 1988 and is already generating electricity.

(b) and (c) Do not arise.

[English]

Structural Reforms in SEBs

1916. SHRI SANDIPAN THORAT: Will the Minister of POWER be pleased to state:

(a) whether Power Finance Corporation have finalised investment requirement for State Electricity Boards for their structural reforms;

(b) if so, the details thereof; and

(c) the details of action plan finalised by the Power Finance Corporation for the current year and 1999-2000, State-wise?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) to (c) The investment requirement for reform & restructuring the State Power Sector are finalised by the respective State Government/ State Electricity Board. However, the Power Finance Corporation in association with external funding agencies such as World Bank, Asian Development Bank etc., provides financial and technical assistance in this regard.

Power Finance Corporation is also offering interest subsidy for the projects covered under the Accelerated Generation & Supply Programme at 5% below its normal lending rates on the disbursements made during 1998-99 for those State Governments/SEBs who set up State Electricity Regulatory commission by 31st March, 1999. The Corporation has initiated dialogue with State Governments of West Bengal, Assam Meghalaya, Himachal Pradesh, Tamil Nadu, Punjab, Tripura, Uttar Pradesh, J&K, Goa, Kerala and Maharashtra for undertaking reforms and restructuring in the States. Seven States namely, Assam, West Bengal, Goa, Tripura, Uttar Pradesh, Punjab and J & K have given a written commitment to reform and restructure their power sector with PFC's assistance.

PFC's Action Plan for 1999-2000 indicates:—

- (a) Completion of studies for States of Assam, West Bengal & Punjab.
- (b) Initiate implementation of reforms in these States.
- (c) Assist twelve States mentioned earlier in making SERCs fully-functional.
- (d) Interact with States who have not committed to reform so far & seek their commitment to power sector reforms.

Establishment of CGHS Dispensaries at Convenient Locations

1917. SHRI E. AHAMED: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of CGHS beneficiaries in Delhi;

(b) the number of Ayurvedic, Homoeopathic and Unani CGHS dispensaries functioning in Delhi;

(c) whether representations including those from the Members of Parliament have been received to remove area restrictions in respect of Unani, Homoeopathic and Ayurvedic dispensaries in Delhi in view of inadequate number of such dispensaries and being situated in at distant and scattered places; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT